

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 34207/2018

(Arising out of impugned final judgment and order dated 05-10-2017 in CRA No. 205/2014 passed by the High Court Of Gujarat At Ahmedabad)

ZAKIA AHSAN JAFRI & ANR.

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR.

Respondent(s)

IA No. 154256/2018 - CONDONATION OF DELAY IN FILING
IA No. 154257/2018 - CONDONATION OF DELAY IN REFILING / CURING
THE DEFECTS
IA No. 173677/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 161337/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 154254/2018 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 26-10-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Ms. Aparna Bhat, AOR

For Respondent(s)

Mr. Tushar Mehta, learned S.G.
Mr. Mukul Rohatgi, Sr. Adv.
Ms. Deepanwita Priyanka, AOR

Mr. Aniruddha P. Mayee, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard-in-part.

For further arguments, list these matters tomorrow, i.e.
27.10.2021.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

